

RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No.25 /P.I./2016

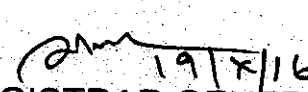
Date : 20-10-2016

Sub.: Filing of pleadings in Subordinate Courts with full particulars of parties.

It is observed that the pleadings filed before Subordinate Courts do not bear mobile number, e-mail address and other particulars of parties for want of which inordinate delay is caused in service of process. It ultimately frustrates the goal of timely justice. Above required details are also necessary for providing citizen centric services to the beneficiaries.

Therefore, Members of the Bar Association and concerned parties may be asked to mention the mobile number and e-mail address of the parties in plaints/written statements/further pleadings filed in the Courts.

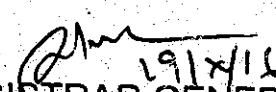
BY ORDER,


19/10/16
REGISTRAR GENERAL

No.Gen./XV/106/2016/ 5824

Date : 20/10/16

Copy forwarded to all the District & Sessions Judges with the request to circulate the same amongst all the Judicial Officers posted in their judgements for information and compliance.


19/10/16
REGISTRAR GENERAL
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